

Coram : Hon'ble Shri P.H. Trivedi : Vice Chairman.

25-3-1988

Heard learned advocates Mr. J.M. Thakore and Mr. M.R. Bhatt for Mr. R.P. Bhatt. Admit. Issue notice on the respondent returnable within 45 days from the date of this order on merits. By the nature of this case interim relief in following terms granted. The plea and the contentions made by the petitioner be brought to the notice of the D.P.C. and it be informed along with such ~~promotees~~ as may be recommended in the mean time if any that decisions of the D.P.C. <sup>Administration</sup> will be subject to the results of the case.

P. H. Trivedi

( P.H. Trivedi )  
Vice Chairman.

(2)

C.A./203/88

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman  
Hon'ble Mr. S.Santhanakrishnan. Judicial Member

7.3.1991

The petitioner states that he wants to retire his advocate and undertakes to file an application to that effect. The petitioner heard. Learned advocate Mr. M.R. Bhatt for Mr. R.P. Bhatt for the respondents heard but requires time to have instruction to repel the charges of malafide and to refer to Government instruction governing the ground on which expunction of the remark can be ordered. Time allowed. The case be posted in the first week of April, 1991 for hearing.

  
( S Santhanakrishnan )  
Judicial Member

  
( P H Trivedi )  
Vice Chairman

\*Mogera

(3)

Coram : Hon'ble Mr. P.H.Trivedi : Vice Chairman  
Hon'ble Mr. R.C.Bhatt : Judicial Member

1/4/1991

Neither the petitioner nor his advocate present,  
nor any advocate new appointed on retirement of the  
advocate by the petitioner. In the circumstances ~~as~~ the  
adjournment is given on 7.3.1991, ~~at~~ the instance of the  
petitioner, it is a fit case for dismissal for default.  
The case is dismissed for default.

R.C.Bhatt

(R.C.Bhatt)  
Judicial Member

P.H.Trivedi

(P.H.Trivedi)  
Vice Chairman

a.a.b.